

Central Administrative Tribunal, Principal Bench  
O.A. No.283 of 2002

New Delhi this the 25th day of October, 2002

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. M. P. Singh, Member (A)

Shri Vasu Dev Son of Shri Chunni Lal  
Age : about 52 years,  
Working as Office Superintendent-II,  
Claim Branch,  
Northern Railway, NDCR Building,  
New Delhi-1.

AND RESIDENT OF:

H.No.110, LIG Flats,  
Sarita Vihar, New Delhi-110044.

(By Advocate : Shri R.R. Ahlawat for Shri P.M. Ahlawat) - Applicant

Versus

1. Union of India through ~  
Ex-Officio Principal Secretary to the  
Govt. of India,  
Ministry of Railways & Chairman,  
Railway Board,  
Rail Bhawan, New Delhi-110001.
2. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi-110001.

- Respondents

(By Advocate : Shri R.L. Dhawan)

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

Learned proxy counsel for applicants says that 85th Constitutional amendment had been passed and the matter is sub-judice before the Supreme Court. He states that after the decision of the Supreme Court, if the need arise, he may be permitted to file a fresh application in accordance with law.

2. In view of the aforesaid statement, he does not press the present application. Allowed as prayed.

*Ms Ag*

Application is dismissed as withdrawn with liberty to file a fresh application in accordance with law after the decision of the Supreme Court wherein the 85th Constitutional amendment has been challenged. By way of abundant caution, we make it clear that nothing said herein is an expression of opinion on the merits of the present case.

  
( M.P. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

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